

SECTION XVI

LISTED ON: 28.02.2017

COURT NO.: 6

ITEM NO. : 110

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 2795-97, 2798-2800, 2801-03, 2804, 2805, 2806-2810 and
2811 of 2017

With

INTERLOCOUTORY APPLICATIONS NOS. 63-65

(Application for impleadment filed by Ms. Udit Singh in C.A Nos.
2795-97/2017)

AND

CONTEMPT PETITION No. 367-369 of 2016

WITH

INTERLOCOUTORY APPLICATION NO. 1-3

(application for exemption from filing O.T.)

CHANDRA GUPTA KUMAR & OTHERS ETC. ETC.

...PETITIONER(S)

VERSUS

THE STATE OF BIHAR & OTHERS ETC. ETC.

...RESPONDENT(S)

OFFICE REPORT

The matters above-mentioned were listed before the Hon'ble Court on
10.02.2017, when the court was pleased to pass the following Order:

***"The application(s) for deletion of proforma respondent
(s) is/are allowed at the risk of the petitioners.***

Permission to file Special Leave Petition is granted.

Delay condoned.

***Service is incomplete in some of the matters. In case,
the steps for completion of service is not taken within a period
of one week from today and if they are not served by way of
Dasti within another one, week, the Special Leave Petition (s)
shall stand dismissed against the unserved respondent(s) without
further reference to the Court.***

Leave granted.

***Post all the appeals and the contempt petitions for
final hearing on 28.02.2017."***

C.A Nos. 2795-97 of 2017 @ SLP(C) No. 22304-22306 of 2015

There are 83, 43 and 13 respondents in these matters. Service is
complete on all the respondents at SLP stage. The name of respondent
Nos. 9, 13, 25 & 30 in CA No. 2795 @ SLP(c) No.22305/2015 and respondent
No. 10 in CA No. 2797 @ SLP (C) No. 22306/2015 have been deleted vide
Hon'ble Courts order dated 10.02.2017 passed in I.A Nos 19-20. Amended
Cause Title is included in paper books.

It is further submitted that Ms. Udit Singh, Advocate has on
25.2.2017 filed an application for impleadment to implead party as party
respondents which is registered as I.A. Nos. 63-65. The same is
circulated before the Hon'ble Court with this Office Report.

CONTEMPT PETITION(C)No.367-369 OF 2016 IN SLP(C) Nos. 22304-22306/2015

Service of contempt notice is complete on all the alleged contemnors.

C.A Nos. 2798-2800 of 2017 @ SLP(C) No. 22947-22949/2015

There are 90, 53 and 14 respondents in these matters. Service is complete on all the respondents at SLP stage. The name of respondent Nos. 68-69 & 71-90 in SLP(c) No.22947/2015, respondent Nos. 9-11, 13-16, 18-19, 21-23, 25-26, 28-38, 40 & 42-52 in SLP (C) No. 22948/2015 and respondent Nos. 8-14 in SLP (C) No. 22949/2015 have been deleted vide Hon'ble Courts order dated 10.02.2017 passed in I.A NO. 19, 20 & 21. Amended Cause Title is included in paper books.

It is further submitted that Ms. Pragya Bhagal, advocate has filed an application for transposition of proforma respondent nos.70 as Petitioner in SLP (C) No.22947/15 which is registered as I.A No. 10. Copy of the same is already included in paper-book

It is further submitted that Ms. Pragya Bhagal, advocate has filed four separate application for transposition of proforma respondent nos.20, 53, 12 & 17 as Petitioner which are registered as I.A Nos. 11, 12, 13 & 14 and copy of the same already included in paper books.

It is lastly submitted that Ms. Pragya Bhagal, advocate has filed three separate applications for transposition of proforma respondent Nos. 24, 27, 41 and 39 as petitioner which is registered as I.A. No. 15, 16, 17 & 18. Copies of the same are already included in paper books.

C.A Nos. 2801-03 of 2017 @ SLP(C) Nos. 24845-24847 of 2015

There are 65, 65 and 96 respondents in these matters. Service is complete on all the respondents at SLP stage

C.A No. 2804 of 2017 @ SLP(C) No.31449 of 2015

There are 69 respondents in these matters. Service is complete on all the respondents at SLP stage.

It is further submitted that SLP qua respondent Nos. 9, 17, 20, 26, 29, 36, 41-42, 47, 51, and 69 has been dismissed vide Hon'ble Courts order dated 10.02.2017. Amended Cause Title is included in paper books.

C.A No. 2805 of 2017 @ SLP(C) No. 5855 of 2017

There are 67 Respondents in CA 2805 of 2017 @ SLP (C) No. 5855 of 2017. The Notice of Lodgment of Petition of Appeal could not be issued as counsel has not filed spare copies.

CA 2806-2810 of 2017 @ SLP(C) Nos. 5856-60 of 2017

There are 68, 49, 8, 33 & 6 Respondents in CA 2806, CA 2807, CA 2808, CA 2809 & CA 2810 of 2017. Mr. Anil Kumar Mishra, Advocate has on 18.02.2017 filed Proof of Service after serving copy to Mr. Gopal Singh, Advocate standing counsel of State of Bihar but, Counsel has not filed spare copies for rest of the respondents. Hence, the Notice of Lodgment of Petition of Appeal could not be issued.

C.A No. 2811 SLP(C)No. 5861 of 2017

There are 69 Respondents in CA 2811 of 2017. Counsel has not filed spare copies. Hence, the Notice of Lodgment of Petition of Appeal could not be issued.

The matters alongwith applications above-mentioned are listed before the Hon'ble court with this Office Report.

Dated this the 27th day of February, 2017.

sd/-

ASSISTANT REGISTRAR

Copy to: Mr. Anurag Pandey, Advocate
Ms. Pragya Baghel, Advocate
Mr. K.K. Jaipurkar, Advocate
Ms. Namita Choudhary, Advocate
Mr. Arun K. Sinha, Advocate
Mr. Gopal Singh, Advocate
Mr. L.R. Singh, Advocate
Mr. Chandra Prakash, Advocate
Mr. Subhro Sanyal, advocate
Mr. G.P. Srivastava, Advocate
Ms. Udit Singh, Advocate
Ms. Reena Pandey, Advocate
Mr. Himanshu Munshi, Advocate
Mr. Gopal Jha, Advocate
Mr. Dushyant Parashar, Advocate
Dr. S.K. Verma, Advocate
Mr. Amit Pawan, Advocate
Mr. Anil Kumar Mishra, Advocate
Mr. Kaushik Poddar, Advocate
Mr. Bipin Bihar Singh, Advocate
Ms. Shashi Kiran, advocate

ASSISTANT REGISTRAR